

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)

.... Applicant/petitioner

Vs.

Jain Studio

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 08.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

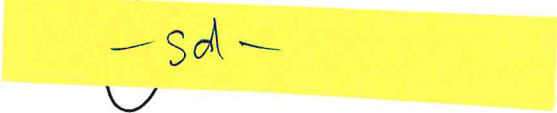
Mr. Abhishek Anand, & Mr. Pathik Choudhury, Advs.
for RP

Mr. Krishnendu Datta with Rahul Gupta, Apoorv
Agarwal and Riya Thomas, Advocates. For IA-2437

ORDER

List on 12.08.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

08.07.2021

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